

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 305/2009

Sub: Petition under Section 79 of the Electricity Act, 2003, alleging denial of open access.

.Date of hearing : 19.1.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Venakatshwara Power Projects Ltd. Bedkihal

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Hubli
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
4. Tata Power Trading Company Ltd., Mumbai

Parties present : Shri Prabhuling Navadgi, Advocate

This application has been made *inter alia* alleging denial of open access by Respondent No. 3 in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents immediately, if already not served. The respondents may file their reply by 29.1.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 10.2.2010.

4. The application shall be re-notified on 18.2.1010.

Sd/-
(T. Rout)
Joint Chief (Law)